

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.530/2017
M.A.No.538/2017

Tuesday, this the 14th day of February 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Mr. V D Sherkure (Retired)
Chief Manager (A/cs)
S/o Mr. Dhondba Sherkure
Aged about 62 years
Mahavir Residency
Siddhi Vinayak Society
Room No.518, 5th Floor
Dr. Mandakini Parihar Marg
Near Tilak Nagar Railway Station
Tilak Nagar, Mumbai – 400089

(Mr. Abhijeet Sinha, Advocate)

..Applicant

Versus

1. The National Small Industries Corporation Ltd.
NSIC Bhawan
Okhla Industrial Estate
New Delhi – 110 020
2. The Chairman-cum-Managing Director
The National Small Industries Corporation Ltd.
NSIC Bhawan, Okhla Industrial Estate
New Delhi – 110 020
3. The Board of Directors
The National Small Industries Corporation Ltd.
NSIC Bhawan, Okhla Industrial Estate
New Delhi – 110 020

..Respondents

O R D E R (ORAL)

Justice Permod Kohli:

This O.A. has been filed challenging the disciplinary proceedings initiated against the applicant, which culminated into the imposition of penalty of compulsory retirement vide order dated 30.06.2015 (Annexure A-18). Apart from various grounds, it is also stated that the appeal

preferred by the applicant to the Board of Directors of respondent No.1 Corporation has not been decided till date. A copy of the memorandum of appeal dated 06.08.2015 has been placed on record by the applicant as Annexure A-19.

2. In view of the above situation, this O.A. is being disposed of at the admission stage itself with a direction to the appellate authority to decide the aforesaid appeal by passing a reasoned and speaking order, within a period of two months from the date of receipt of a copy of this order and communicate the decision to the applicant. No costs.
3. In view of the aforesaid order, no order is required to be passed in M.A. No.538/2017.

(K.N. Shrivastava)
Member (A)

February 14, 2017
/sunil/

(Justice Permod Kohli)
Chairman